

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 374-375 of 2021

IN THE MATTER OF:

R.K. Industries (Unit-II) LLP

... Appellant

Vs.

HR Commercials Pvt. Ltd. &Ors.

... Respondents

Present:

For Appellant:

Mr. Swetab Kumar, Ms. Akshat Singh, Mr. Shyam Kapadia, Mr. Vikrant Shetty and Vatsalya Vigya, Advocates

For Respondents:

Mr. Mihir Thakore, Sr. Adv. With Mukesh Jain, Mr. Salil Thakore, Mr. Jasdeep Singh Dhillon, Advocates for R-1.

Mr. Abhishek Sharma, Ashly Cherian, Mr. Anjali Sharma, Mr. Sundaresh Bhat, Advocates for R-2. Ms. Anushree Kapadia, Mr. Sandeep Singhi, Mr. Gaurav Mathur and Mr. Abhishek Shah, Intervener.

**O R D E R
(Through Virtual Mode)**

18.06.2021: Ld. Counsel for the Appellant submits that in case, this Tribunal direct the Adjudicating Authority to decide the Application I.A. No. 273 of 2021 filed by the Respondent No. 1 in time frame then the purpose of filing Appeal will be served and Appellant does not press this Appeal.

Ld. Counsel for the Intervener submits that it is appropriate to direct the Adjudicating Authority to decide the Application I.A. No. 379 of 2021 also.

It is apprised that 20th July, 2021 has already been fixed for hearing before the Adjudicating Authority.

Considering the submissions of Ld. Counsel for the parties.

We request the Adjudicating Authority to decide aforesaid applications on priority basis preferably on 20th July, 2021.

In the light of the aforesaid directions, Ld. Counsel for the Appellant does not press this Appeal. Hence, the Appeal is disposed of as not press. No order as to costs.

Registry is directed to send the copy of the order to the Adjudicating Authority (NCLT, Ahmadabad).

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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